

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(2010-2011)  
(FIFTEENTH LOK SABHA)**

**FIFTEENTH REPORT**

**PENDING ASSURANCES  
PERTAINING TO MINISTRY OF ROAD  
TRANSPORT & HIGHWAYS**

**Presented to Lok Sabha on 30 August, 2011**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**August, 2011/Bhadrapada, 1933 (Saka)**

---

## CONTENTS

|  | <u>PAGE</u> |
|--|-------------|
| Composition of the Committee (2010-2011)   | (ii)        |
| Introduction   | (iii)       |
| Report   | 1 - 40      |
| <b><u>Appendices</u></b>   |             |
| Appendix-I - Question and Answers.   | 41 - 55     |
| Appendix-II - Extracts from Manual of Practice & Procedure in the Government of India, Ministry of Parliamentary Affairs, New Delhi. | 56 - 58     |
| Appendix-III – Implementation Report of SQ No.265 dated regarding Road Safety  | 59          |
| Appendix-IV – Implementation Report of USQ No.2982 dated 08 December, 2009 regarding Bridges on National Highways.                   | 60-75       |
| <b><u>Annexures</u></b>  |             |
| Annexure I- Minutes of the Sitting of the Committee held on 20 October, 2010.  | 76-77       |
| Annexure II- Minutes of the Sitting of the Committee held on 28 October, 2010.   | 78-79       |
| Annexure III- Minutes of the Sitting of the Committee held on 01 December, 2010.   | 80-81       |
| Annexure IV- Minutes of the Sitting of the Committee held on 13 December, 2010.  | 82-83       |
| Annexure V- Minutes of the Sitting of the Committee held on 27 May, 2011.  | 84-86       |
| Annexure VI- Minutes of the Sitting of the Committee held on 09 June, 2011.  | 87-88       |
| Annexure VII- Minutes of the Sitting of the Committee held on 23 August, 2011.   |             |

**COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\***

**(2010 - 2011)**

**Shrimati Maneka Gandhi**

**- Chairperson**

**MEMBERS**

2. Shri Anandrao Adsul
3. Shri Avtar Singh Bhadana
4. Shri Dara Singh Chauhan
5. Dr. Kakoli Ghosh Dastidar
6. Shri Mohan Jena
7. Shri Raghuvir Singh Meena
8. Shri Bishnu Pada Ray
9. Shri K.J.S.P. Reddy
10. Shri M. Rajamohan Reddy
11. Shri Takam Sanjoy
12. Rajkumari Ratna Singh
13. Dr. M. Thambidurai
14. Shri Manohar Tirkey
15. Shri Hukumdeo Narayan Yadav

**SECRETARIAT**

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Shri Kulvinder Singh - Committee Officer

---

\* The Committee was constituted on 23 September, 2010 *vide* Para No. 1948 of Lok Sabha Bulletin Part-II dated 22 September, 2010.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Eighteenth Report of the Committee on Government Assurances.

2. The Committee (2010-2011) at their sittings held on 20 October, 2010, 28 October, 2010, 01 December, 2010, 13 December, 2010, 27 May, 2011 and 09 June, 2011 took oral evidence of the representatives of the Ministry of Road Transport and Highways regarding pending assurances upto the Fourth Session of 15th Lok Sabha pertaining to the Ministry.

3. At their sitting held on 23 August, 2011, the Committee (2010-2011) considered and adopted their Eighteenth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;

**MANEKA GANDHI**

CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

29 August, 2011

-----

7 Bhadrapada, 1933 (Saka)

# **REPORT**

## **I. Introductory**

The Committee on Government Assurances scrutinise the assurances, promises, undertakings etc. given by the Ministers from time to time on the floor of the House and report the extent to which such assurances, promises, undertakings etc. have been implemented. Once an assurance has been given on the floor of the House, the same is required to be implemented within three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time, if they are unable to fulfil the assurance within the prescribed period of three months. Where a Ministry are unable to implement an assurance, they are required to request the Committee to drop the same. The Committee agree to drop, if they are satisfied that the grounds adduced are justified. The Committee also examine whether the implementation of assurances has taken place within the minimum time necessary for the purpose and the Committee also examine the extent to which the assurances have been implemented.

2. The Committee on Government Assurances (2009-10) was constituted on 23 September, 2009 and reconstituted with the same composition on 22 September, 2010. The Committee (2009-2010) immediately after its constitution, reviewed the 1654 pending assurances and decided to call the representatives of the various Ministries/Departments of the Government of India in a phased manner, for oral evidence with a view to looking into the reasons for pendency, the operation of the

prescribed system in the Ministries/Departments for dealing with assurances and ensuring implementation of the assurances which are outstanding over a period of time.

3. In pursuance of the decision referred to above, the Committee (2010-2011) examined the 52 pending assurances pertaining to the Ministry of Road Transport and Highways. The 52 assurances which were pending implementation at the time of taking oral evidence were as follows :-

| <b>Sl. No.</b> | <b>SQ/USQ No. Dated</b>     | <b>Subject</b>   |
|----------------|-----------------------------|--|
| 1.             | **SQ No. 203<br>13.12.1999  | Amendment in Motor Vehicle Act, 1988                           |
| 2.             | @USQ No. 1040<br>29.11.2005 | Release of Funds under Central Road Funds                      |
| 3.             | %USQ No. 1045<br>29.11.2005 | New Scheme for Providing Universal Safety on National Highways |
| 4.             | *USQ No. 3148<br>21.3.2007  | Modernisation of National Highways                             |
| 5.             | @USQ No. 2752<br>5.12.2007  | Mandatory Permission from NHAI                                 |
| 6.             | @USQ No. 2822<br>5.12.2007  | Setting up of vehicles Inspection Centre                       |
| 7.             | SQ No. 108<br>5.3.2008      | Slow Pace of various projects of NHDP                          |
| 8.             | USQ No. 2899<br>19.3.2008   | Amendment to National Highways Authority of India Act          |
| 9.             | *USQ No. 3468<br>16.4.2008  | Gadhuli-Santalpur Road   |
| 10.            | \$USQ No. 4209<br>23.4.2008 | Assessment of Condition of NHs                                 |
| 11.            | @USQ No. 5260<br>30.4.2008  | Review of Road Transport Corporations Act, 1950                |
| 12.            | %SQ No. 276<br>17.12.2008   | Acquisition of land for National Highways                      |

| <b>Sl. No.</b> | <b>SQ/USQ No.<br/>Dated</b>                                       | <b>Subject</b>  |
|----------------|---|---|
| 13.            | %+USQ No. 657<br>22.10.2008                                       | Construction of Gadhuli Santalpur Road  |
| 14.            | #USQ No. 1482<br>29.10.2008                                       | Creation of Database  |
| 15.            | +USQ No. 2753<br>17.12.2008                                       | Status of Gadhuli-Santalpur Road  |
| 16.            | *SQ No. 42<br>7.7.2009 (Shri<br>Hukumdev Narayan<br>Yadav, MP)    | Sluggish Progress in Highway Projects   |
| 17.            | *SQ No. 42<br>7.7.2009 (Shri<br>Sharad Yadav, MP)                 | Sluggish Progress in Highway Projects   |
| 18.            | *SQ No. 42<br>7.7.2009 (Shri<br>Kunwar Rewati<br>Raman Singh, MP) | Sluggish Progress in Highway Projects   |
| 19.            | @SQ No. 42<br>7.7.2009 (Shri P.C.<br>Chacko, MP)                  | Sluggish Progress in Highway Projects   |
| 20.            | @SQ No. 242<br>21.7.2009 (Shri<br>N.S.V. Chitthan,<br>MP)         | Construction of Service Lane  |
| 21.            | @SQ No. 242<br>21.7.2009 (Shri<br>Ravindra Kumar<br>Pandey, MP)   | Construction of Service Lane  |
| 22.            | @SQ No. 242<br>21.7.2009 (Shri<br>Rakesh Singh, MP)               | Construction of Service Lane  |
| 23.            | @@USQ No. 332<br>7.7.2009   | Four Laning of NH-5   |
| 24.            | USQ No. 362<br>7.7.2009   | Construction of Four Lane Road between<br>Jalandhar By-pass to Dhilwan-Amritsar |
| 25.            | *USQ No. 388<br>7.7.2009  | Road Network in Naxal affected regions  |

| <b>Sl. No.</b> | <b>SQ/USQ No. Dated</b>     | <b>Subject</b>                                    |
|----------------|-----------------------------|---|
| 26.            | @USQ No. 474<br>7.7.2009    | Police and Medical aid posts on National Highways |
| 27.            | @USQ No. 1322<br>14.7.2009  | Four laning of NH-17 from Kundapur to Kasargod    |
| 28.            | %USQ No. 3183<br>28.7.2009  | NH from Chamravattoor to Kuttipuram               |
| 29.            | #USQ No. 3225<br>28.7.2009  | Expansion of NH-2                                 |
| 30.            | @USQ No. 3241<br>28.7.2009  | National Highway-80                               |
| 31.            | *USQ No. 4351<br>4.8.2009   | Safety Management Rules for National Highways     |
| 32.            | USQ No. 4433<br>4.8.2009    | Construction of Quality Roads                     |
| 33.            | USQ No. 4483<br>4.8.2009    | Connectivity of Ports with Highways               |
| 34.            | %@SQ No. 265<br>8.12.2009   | Road Safety                                       |
| 35.            | @SQ No. 364<br>15.12.2009   | Electronic Toll System                            |
| 36.            | @USQ No. 679<br>24.11.2009  | Arbitration in Road Projects                      |
| 37.            | *USQ No. 2966<br>8.12.2009  | Road Bridges on National Highways                 |
| 38.            | USQ No. 2969<br>8.12.2009   | Construction of Expressways                       |
| 39.            | @USQ No. 2982<br>8.12.2009  | Bridges on National Highways                      |
| 40.            | @USQ No. 4010<br>15.12.2009 | Delay in completion of GOP and NSEW Corridor      |
| 41.            | *USQ No. 217<br>23.2.2010   | Bridge collapse                                   |
| 42.            | SQ No. 341<br>20.4.2010     | National Highway Development                      |



| Sl. No. | SQ/USQ No. Dated             | Subject                                      |
|---------|------------------------------|--|
| 43.     | @USQ No. 757<br>2.3.2010     | World Bank Loan for transportation system    |
| 44.     | %USQ No. 818<br>2.3.2010     | Target for construction of National Highways |
| 45.     | \$\$USQ No. 1849<br>9.3.2010 | Enactment of New Road Transport Act          |
| 46.     | +USQ No. 1939<br>9.3.2010    | Construction of Gadhuli-Santalpur Road       |
| 47.     | *USQ No. 1996<br>9.3.2010    | Reconstruction of Bridges/overbridges        |
| 48.     | %USQ No. 3068<br>16.3.2010   | Road projects under CRF                      |
| 49.     | %USQ No. 3104<br>16.3.2010   | Construction of By-passes                    |
| 50.     | %USQ No. 3137<br>16.3.2010   | Disputes/arbitration cases in NH projects    |
| 51.     | %USQ No. 3148<br>16.3.2010   | Complaints against Toll Plazas               |
| 52.     | %USQ No. 3908<br>20.4.2010   | Upgradation of Driving Skills                |

\*-Implemented on 09.03.2011.

\*\*-Partly Implemented on 09.03.2011.

@-Implemented on 24.11.2010.

@@-Partly Implemented on 12.03.2010.

\$-Not dropped at sitting held on 06.08.2010.

\$\$-Not dropped at sitting held on 19.10.2010.

#-Dropped at sitting held on 12.01.2011.

+ Transferred to Ministry of Home Affairs.

%-Implemented on 18.8.2011.

4. During the course of review of pending assurances implementation statements in respect of 25 assurances were laid on the Table of the House on 24 November 2010 and 09 March 2011. During this period, the Committee also considered requests for dropping of assurances. The Committee decided to drop two assurances (USQ 1482 dated 29 October, 2008 regarding Creation of Database and USQ 3225 dated 28 July 2009 regarding Expansion of NH-2).

5. The Ministry of Parliamentary Affairs, which act as the interface between the various Ministries/Departments of the Government of India and Parliament, have issued comprehensive instructions which *inter-alia* include review of assurances at different levels in the hierarchy periodically. A copy of the instructions is given at Appendix II.

6. During oral evidence, the Committee enquired whether the Ministry of Road Transport and Highways were following the instructions contained in the Manual of Parliamentary Procedure in the Government of India, regarding implementation of pending assurances. Replying in affirmative, the Secretary, Road Transport and Highways stated as follows :-

*"Yes, I am aware."*

7. When asked about the system for review/monitoring of the pending assurances in order to avoid the delay in implementation, the representative of the Ministry stated as follows :-

*"As far as the present Secretary is concerned, I can just say that he has been taking a lot of interest in disposing of the assurances."*

8. On being asked about the last meeting to review the assurances the representative of the Ministry stated as follows:-

*"Madam, I would like to submit again..... Secretary taken meeting..... on 8th October about these assurances."*

9. On being asked that any meeting was held before that, the representative of the Ministry stated as follows:-

*"Yes, the last meeting before that was held when the earlier Secretary was there and he has retired now. It was probably in 2009."*

10. The Committee pointed out that according to paras 8.5.1, 5.2, 5.3, 6.1 & 6.2 of the Manual of Parliamentary Affairs weekly or fortnightly reviews were to be undertaken, but the instructions have not been followed in letter and spirit. The representative of the Ministry deposed as follows:-

*"Actually, as far as the rules and guidelines are concerned, I admit that whatever has been provided in these guidelines have not been strictly adhered to. Definitely in the future we would like to implement the spirit of the guidelines."*

**11. The Committee note that 52 assurances pertaining to the Ministry of Road Transport and Highways, ranging from 1999 to April 2010, were pending implementation when the Committee decided to take oral evidence of the representatives of the Ministry. Subsequent to the Committees' intervention, the Ministry got Implementation Reports in respect of 27 assurances laid on the Table of the House on 24 November 2010 and 9 March 2011. The fact that the Ministry took action for laying the Implementation Reports only after the Committee's intervention, clearly shows the lack of seriousness on the part of the Ministry in the fulfilment of assurances made on the floor of the House, which is deplorable.**

**12. What has caused immense concern to the Committee is that despite the detailed instructions of the Ministry of Parliamentary Affairs to review the progress of implementation of assurances made to Parliament at different levels in the Ministry's hierarchy at specifically laid down periods, such reviews were not done. During evidence, the representative of the Ministry submitted the non-adherence in the matter and assured the Committee that the guidelines would be implemented in their spirit in future. The Committee cannot but express their deep concern over the sorry state of affairs prevailing in the Ministry of Road Transport and Highways. The Committee would, therefore, strongly recommend that necessary remedial/corrective steps should be taken to review/monitor the assurances and ensure their implementation on time and the Committee be apprised of the steps taken in this regard.**

**13. The Committee further note with concern that out of the 52 assurances examined by them, Implementation Report in respect of 20 are yet to be laid on the Table of the House. These assurances are pending ranging over a period from 1999 to April 2010. It is a matter of deep concern that an assurance given in reply to USQ No. 1045 on 29 November, 2005 regarding New Scheme for Providing Universal Safety on National Highways i.e., 06 years after a solemn commitment made, is still pending, although, an assurance is normally required to be implemented within three months. The Committee are of the view that the sanctity of an assurance is lost, if it remains pending for such a long period. The Committee, therefore, desire that all the pending assurances should be fulfilled forthwith. The Committee also recommend that the Ministry of Road Transport and Highways should ensure that Implementation Reports of all assurances be laid on the Table of the House invariably within the prescribed period of three months itself. Exceptions should be only when the circumstances warrant, which should be very rare and in all cases with the approval of the Committee.**

## **II. Scrutiny of Pending Assurances pertaining to Ministry of Road Transport and Highways**

14. During oral evidence, the Committee examined all the 52 assurances. Some of these assurances have been dealt with in the succeeding paragraphs. These issues are as follows:-

### **A. Amendment in Motor Vehicles Act, 1988**

- (i) SQ No. 203 dated 13 December, 1999 regarding Amendment in Motor Vehicles Act, 1988.
- (ii) USQ No. 1849 dated 09 March, 2010 regarding Enactment of New Road Transport Act.

### **B. Amendment to National Highways Authority of India Act**

- (i) USQ No. 2899 dated 19 March, 2008 regarding Amendment to National Highways Authority of India Act.

### **C. Assessment of Condition of NHs**

- (i) USQ No. 4209 dated 23 April, 2008 regarding Assessment of Condition of NHs.

### **D. Sluggish Progress in Highway Projects**

- (i) SQ No. 42 dated 7 July, 2009 regarding Sluggish Progress in Highway Projects.

**E. Construction of Quality Roads**

- (i) USQ No. 4433 dated 04 August, 2009 regarding Construction of Quality Roads.

**F. Road Safety**

- (i) SQ No. 265 dated 08 December, 2009 regarding Road Safety.

**G. Bridges on National Highways**

- (i) USQ No. 2982 dated 08 December, 2009 regarding Bridges on National Highways.

**H. Delay in Completion of GQP and NSEW Corridor**

- (i) USQ No. 4010 dated 15 December, 2009 regarding Delay in Completion of GQP and NSEW.

**I. Complaints against Toll Plazas**

- (i) USQ No. 3148 dated 16 March, 2010 regarding Complaints against Toll Plazas.

**A. Amendment in Motor Vehicles Act, 1988**

- (i) SQ No. 203 dated 13 December, 1999 regarding Amendment in Motor Vehicles Act, 1988
- (ii) USQ No. 1849 dated 09 March, 2010 regarding Enactment of New Road Transport Act.

15. The above mentioned questions and the replies given thereto are reproduced in Appendix-I.

16. During discussion on (i) above, through a supplementary question, information was sought on the Amendment in Motor Vehicles Act, 1988. The assurance contained in the reply was that the, "discussions among the Ministers of all the States have been taken place and a Cabinet note in this regard is soon going to be prepared. This much I can assure the House that we will certainly bring forward this Bill in the next Session of the Parliament."

17. Similarly through the Question at (ii) above, information was sought on the Enactment of New Road Transport Act. The assurance contained in the reply was that, "In order to review the Motor Vehicles Act, 1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S. Sundar, ..... the Committee has been mandated to look into various aspects of administration and regulation of vehicular traffic in the country, which *inter-alia* includes review of the system of grant of driving licence. Since the Act is to be reviewed.....stage.



18. The Ministry of Road Transport and Highways requested to drop the assurance given in reply to USQ No. 1849 dated 9 March 2010 regarding Enactment of New Road Transport Act but was not acceded to by the Committee at their sitting held on 19 October, 2010.

19. During oral evidence the Committee pointed out that in reply to supplementary to SQ No. 203 dated 13 December, 1999 regarding Amendment in Motor Vehicles Act, 1988 it was assured that the Bill to amend Motor Vehicles Act, 1988 would be introduced in the next Session of the Parliament, but was introduced in the year 2007 i.e. 07 years later. Thereafter the Bill was referred to the Standing Committee in the year 2008 which was sent back by the Standing Committee in the year 2008 itself but the Ministry had still not moved forward on the issue even after the lapse of eleven years. In reply, the representative of the Ministry stated as follows:-

*"Madam, I would like to explain. The process of initiating amendments in the Motor Vehicles Act was introduced in 1999. We finalised the process in 2007 and we introduced the Bill in Parliament in 2007."*

20. The Committee then desired to know about the delay of eleven years in the process. In reply the representative of the Ministry stated as follows:-

*"It is an ongoing process. The amendments of the Motor Vehicles Act have to go through various procedures. We have to go through each and every provision, the State Governments have to be heard and all the stake holders have to be heard."*

21. The Committee then pointed out that the Ministry are still not ready with the Bill after eleven years, when the Ministry gave an assurance that everything is ready in 1999. The Minister assured that consultation with the Ministers of all the States have been taken place and a Cabinet note in this regard is soon going to be prepared. In reply the representative of the Ministry stated as follows:-

*"The process started in 1999 and it was completed in 2007."*

22. The Committee then again pointed out that the then Minister informed the House that the process was completed and consultation has been done. In reply the representative of the Ministry stated as follows:-

*"Apart from the State Governments, there are other stakeholders also, we have to circulate it to all the Ministries to know whether they are in agreement or not."*

23. Explaining further, the representative of the Ministry stated as follows:-

*"When we finalised the note in 2008 after receiving the comments from the Standing Committee, we submitted before our present Road Transport Minister. He said that there are many issues which are required to be looked into again. He further asked whether you have made comparison with China, Japan and other Asian countries."*

24. The Committee then pointed out that the Standing Committee never recommended to compare the said Bill with countries like China, Japan etc, and after a lapse of nine years of work the matter is lying where it was before. In reply the representative of the Ministry stated as follows:-

*"I am stating the facts that this is what the observation of the Minister was. He further stated that this should be comprehensive."*

25. The Committee, therefore, desired to know whether the Bill was not comprehensive before. In reply the representative of the Ministry stated as follows:-

*"It should be covering all the issues in the Motor Vehicles Act. What had happened previously, what we had sent and what we had given to the Standing Committee, was basically on this compensation and amendment of penalty provisions."*

26. When asked about the status, the representative of the Ministry stated as follows:-

*"The present status is that we had appointed a Committee under the Chairmanship of Shri Sundar. They have finalised the recommendations and we are also going to incorporate the views expressed by the Standing Committee in 2008 and come with a comprehensive proposal as early as possible."*

27. On being asked about the time frame, the representative of the Ministry stated as follows:-

*"We hope to introduce it in the Budget Session of Parliament."*

28. The Implementation Report of assurance given in reply to SQ No. 203 was partly laid on the Table of the House on 09 March 2011, in which the Ministry stated as follows:-

*"A Bill for comprehensive amendments in the Motor Vehicles Act, 1988 was introduced in the Rajya Sabha on 15-5-07. Chairman, Rajya Sabha referred the matter to Department Related Parliamentary Standing Committee on Transport, Tourism and Culture for examination. The Committee submitted its report on 28-4-08 to the Parliament. Recommendations made by the Committee are being examined by this Department. Approval of Union Cabinet in the matter shall be obtained shortly before introduction of revised Bill in the Parliament."*

29. On being asked about the implementation of assurance given in reply to USQ No. 1849 dated 9 March 2010 regarding Enactment of New Road Transport Act, the representative of the Ministry stated as follows:-

*"We are seized of this. Last time our Secretary had pointed that there is an amendment due to Motor Vehicle Act. There was a Bill of 2007. We are trying to bring that Bill to the Parliament in the Monsoon Session. As far as Expert Committee Report, Sundar Committee Report is concerned, we would be sending those for the comments of the State Governments. Only after the Bill of 2007 is passed we would take care of Sundar Committee Report."*

### **OBSERVATIONS/RECOMMENDATIONS**

**30. The Committee note with serious concern that an important assurance given in reply to SQ No. 203 dated 13 December, 1999 regarding amendments in the Motor Vehicles Act, 1988 is lying pending for the last eleven years. From the information furnished to them, the Committee note that pursuant to the assurance made to the House in 1999, a Bill for comprehensive amendments in the Motor Vehicles Act, 1988 was introduced in Rajya Sabha on 15 May, 2007. The Standing Committee on Transport, Tourism and Culture, to whom the Bill was referred, submitted its Report to Parliament on 28 April, 2008. However, the revised Bill is yet to be introduced to Parliament. According to the Ministry of Road Transport and Highways, recommendations of the Committee are being examined and approval of the Union Cabinet shall be obtained shortly before introduction of the revised Bill in Parliament. The Committee are extremely unhappy over the delay of more than eleven years in implementing the assurance. They strongly recommend that all the issues involved in the amendment of the Motor Vehicles Act, 1988 be resolved expeditiously and the assurances on the subject be implemented at the earliest.**

**B. Amendment to National Highways Authority of India Act**

- (i) USQ No. 2899 dated 19 March, 2008 regarding Amendment to National Highways Authority of India Act.

31. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

32. It was sought through the question whether the Government proposed to amend the National Highway Authority of India Act to incorporate changes in the functions and structure of the Authority. In the reply given in the year 2008, the Ministry conveyed intention of the Government to move for leave to introduce the National Highway Authority of India (Amendment) Bill, 2007 during winter Session of Parliament..... the Bill could not be introduced in that Session. Fresh notice has been issued to introduce the National Highway Authority of India (Amendment) Bill, 2007 during the current Session.

33. On being asked about the delay in the implementation of the assurance and whether it would be introduced in the winter Session, the representative of the Ministry stated as follows:-

*"Regarding the number of members, initially it was that one member is to be added further. The matter has again been discussed last month."*

34. While intimating the status of implementation of the assurance, the Ministry of Road Transport and Highways, in a note furnished to the Committee stated as follows:-

*"Earlier, Cabinet had approved NHAI (Amendment) Bill, 2008 as prepared & vetted by the Ministry of Law & Justice, which was introduced in the 14th Lok Sabha on 22 December, 2008. Department Related Standing Committee examined the Bill 2008 and recommended that it may be passed with consequential changes and incorporation of its suggestions made in its 148th Report on 17 February 2009. With the dissolution of 14th Lok Sabha, the said NHAI (Amendment) Bill, 2008 has lapsed.*

*A revised NHAI (Amendment) Bill, 2009 incorporating the suggestions of the Standing Committee was prepared and vetted by the Ministry of Law for re-introducing in the Parliament after apprising the Cabinet of the developments and seeking its approval to the NHAI (Amendment) Bill, 2009.*

*The proposal for the Cabinet and the draft NHAI (Amendment) Bill, 2009 was seen by the Minister (RT&H) who has desired that the NHAI Act 1988 may be reviewed comprehensively and other amendments, if required, may be taken up as well. The NHAI Act 1988 has been revised and the draft NHAI Amendment (Bill) 2010, is being finalised."*

## **OBSERVATIONS/RECOMMENDATIONS**

**35. The Committee note that in reply to USQ No. 2899 dated 19 March, 2008 regarding the proposal, if any, to amend the National Highways Authority of India (NHAI) Act to incorporate changes in the functions and structure of the Authority, it was clearly stated that pursuant to the approval of the Cabinet on increasing the number of member of NHAI, the National Highways Authority of India (Amendment) Bill, 2007 could not be introduced during winter Session and it was also assured that fresh notice was issued to introduce the same during the Budget Session of 2008. However, the said Bill was not introduced in the Budget Session of 2008 and, consequently, the assurance is pending till date. The Ministry have now informed the Committee that the then Minister who had seen the amendments in 2009 had desired that the NHAI Act, 1988 be reviewed comprehensively and other amendments, if any, be also included. The Committee regret to note that the assurance made in 2008 is yet to be implemented. The Committee, therefore, desire that the ongoing exercise be expedited at the earliest and the assurance implemented without further delay.**



**C. Assessment of Condition of NHs**

- (i) USQ No. 4209 dated 23 April, 2008 regarding Assessment of Condition of NHs.

36. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

37. The assurance on the Assessment of Condition of NHs given in the year 2008, i.e. about three years back was, the collection of information about the condition of the National Highways is in progress.

38. The Ministry of Road Transport and Highways had earlier requested for dropping of the above assurance. The request of the Ministry was not acceded to by the Committee. Accordingly, the Committee presented its 10th Report (15th Lok Sabha) on 27 August, 2010 in which the Committee recommended that the Government should take appropriate action in the matter and implement the assurance.

39. During oral evidence on being asked about the delay in the implementation of the assurance, the representative of the Ministry, stated as follows :-

*"Actually, we have introduced a VSAT Scheme whereby we will have a network survey and construct the whole data of road conditions and road inventory. Then, we will put that database on a GIS map..... this data collection will go on forever."*

40. The Committee then reacted that the above information should have been brought to the notice of the Committee while requesting for dropping the assurance, in reply the representative of the Ministry stated as follows:-

*"We will give that."*

## **OBSERVATIONS/RECOMMENDATIONS**

**41. The Committee note that the assurance given in reply to USQ No. 4209 dated 23 April, 2008 on assessment of condition of the National Highways is pending from about three years for no good reasons. The fact that the Ministry introduced VSAT Scheme to have a network survey and construction of data of road condition and road connectivity, as being claimed now was not brought to the notice of the Committee earlier. The Committee, therefore, desire that as directed by them, a revised request for dropping the assurance be furnished for their consideration alongwith sufficient justification on the action taken by the Ministry to fulfil the assurance. The Committee, however, would like to emphasise that state-of-the-art technology should be appropriately used to assess the condition of the entire National Highway networks in the country.**

**D. Sluggish Progress in Highway Projects**

- (i) SQ No. 42 dated 7 July, 2009 regarding Sluggish Progress in Highway Projects.

42. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

43. The question sought information regarding the sluggish progress in the execution of the Highway Projects. During discussion four supplementary questions were raised seeking information *inter-alia* regarding the reasons for discrepancy in compensation given for land acquisition in Bihar as compared to the other parts of country and convening a conference at the State level to review the sluggish progress in the National Highways work.

44. On being asked about the implementation of the assurances, the representative of the Ministry stated as follows:-

*"What we have now claimed is that there is no discrepancy in the payment of compensation in Bihar because NHAI is following uniform provision of the National Highways Act for acquiring land and for payment of compensation throughout the country. Further, the NHAI had agreed to pay the compensation as determined by the State Government vide its circular dated 19.2.2007."*

45. The Implementation Reports of the four assurances were laid on the Table of the House on 24 November 2010 and 09 March 2011 in which the Ministry as regard to payment of compensation *inter-alia* stated as follows:-

*"There is no discrepancy in the payment of compensation in Bihar because NHAI is following uniform provision of the National Highways Act for acquiring land and for payment of compensation throughout the country. Further, the NHAI had agreed to pay and has paid compensation determined in accordance with the methodology issued by the State Government of Bihar vide its circular dated 19.2.2007."*

46. As regard to sluggish progress of Highway Projects of NH-47, the Ministry *inter-alia* stated as follows:-

*"4/6 laning of Thrissur (Km 270.00) to Angamali (Km 316.700) of NH-47 is under implementation on Build operate and transfer (Toll) basis. The project was originally scheduled for completion in March 2009 but could not be completed mainly due to delay in land acquisition. The scheduled construction period was, therefore, extended by a period of 21 months..... as the project is on BoT (Toll) mode, cost escalation of the works is to be borne by the concessionaire....."*

47. The main reasons for the delay in the progress of NH were stated to be delay in land acquisition, shifting of utilities, cutting of trees, clearance from the Forest Department etc.

## **OBSERVATIONS/RECOMMENDATIONS**

**48. The Committee note that as many as four supplementary questions were raised on the sluggish progress in the execution of highway projects and certain assurances were given in reply thereto. The Committee note with concern that the development projects of the National Highways is lagging behind due to various reasons such as delay in land acquisition, shifting of utilities, cutting of trees, slow progress by contractors etc. The Committee wish to point out that development of National Highways is vital to the overall growth of the country. Delay in execution of National Highway projects would not only hinder the growth process, but will also result in cost and time overruns. The Committee, therefore, strongly recommend that concrete steps be taken by the Ministry to ensure timely completion of various Highway Projects. The Committee would like to be apprised of the steps taken in this regard.**

## **E. Construction of Quality Roads**

- (i) USQ No. 4433 dated 04 August, 2009 regarding Construction of Quality Roads.

49. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

50. The question related to the damages caused to the newly constructed National Highways within a short span of time. The assurance in the reply was "Enquiry has been initiated regarding the damage on NH-48. The contract was terminated in November, 2008 and the matter is now under arbitration. An enquiry has been ordered regarding the damage on NH-1C and its proceedings are in progress."

51. On being asked about the delay in the implementation of the assurance, the representative of the Ministry stated as under:-

*"Madam, extension is still sought because the enquiry proceedings pertaining to NH-1C are still in progress."*

52. On being asked about the commencement of enquiry of NH-48, the representative of the Ministry stated as follows:-

*"In that, the arbitrator has given the award in favour of the contractor which has been accepted by the Department."*

### **OBSERVATIONS/RECOMMENDATIONS**

**53. The Committee note that while replying to a question on the damages caused to the newly constructed National Highways within a short span of time, an assurance was given in reply to USQ No. 4433 dated 4 August, 2009 that two instances of such damage had occurred on National Highways (NH)-1C and National Highways (NH)-48. While an inquiry had been ordered in the former case, the latter case was under arbitration. During evidence the Committee were informed that as regards NH-48, the arbitrator has given the award which has been accepted by the Department, the inquiry proceedings of NH-1C are still in progress. The Committee desire that the matter be pursued vigorously and brought to their logical conclusions and the assurance be implemented at the earliest.**



**F. Road Safety**

(i) SQ No. 265 dated 08 December, 2009 regarding Road Safety.

54. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

55. Through the question, it was *inter-alia* desired to know whether the National Highways Authority of India (NHAI) had decided to cross-check the design of projects on safety grounds in all the upcoming projects across the country. In reply, an assurance was given that "the Ministry is also contemplating to set up a National Road Safety Board (NRSB) based on Sundar Committee Report."

56. The Implementation Report on the above assurance submitted to the Committee is given in Appendix-III.

57. During oral evidence the Committee pointed out that the question is about the cross checking of the design of projects on safety grounds in all the upcoming projects across the country and conducting safety audit of projects on their completion and the answer was mentioning about National Road Safety Board (NRSB) based on the Sundar Committee Report. In reply the representative of the Ministry stated as follows:-

*"I am sorry, I agree with you. The question really is talking of National Highway Authority and cross-checking of design and safety audit projects. I am sorry that the answer is not related to that."*

58. The Committee then directed to furnish a revised reply, to this the representative of the Ministry stated as follows:-

*"We will give you the reply. But, yes actual action has been taken in this regard. It should have been straightforward reply. The NHAI is cross-checking the design of the projects. Regarding the safety audit of projects the NHAI has already appointed safety auditors for particular stretches and is in the process of appointing much more. That is a clear answer."*

## **OBSERVATIONS/RECOMMENDATIONS**

**59. The Committee desire that in the light of the facts enumerated in the preceding paragraphs, the Ministry of Road Transport and Highways submit a fresh Implementation Report on the assurance under examination.**

**G. Bridges on National Highways**

(ii) USQ No. 2982 dated 08 December, 2009 regarding Bridges on National Highways.

60. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

61. Through the question information was sought on the norms and criterion fixed for construction of bridges/overbridges on the rivers on various National Highways, the details of such bridges, the companies engaged in the construction, cost overruns, irregularities, action on those responsible for the delay, the likely date of commencement of those projects, etc. The assurance contained in the reply was that the information regarding (b) to (e) (i.e. other than the norms and criterion) was being compiled and will be laid on the Table of the House.

62. The Implementation Report on the above assurance was laid on the Table of the House on 24 November 2010 and was also submitted to the Committee as given in Appendix-IV.

63. After a perusal of the Implementation Report the Committee found that part (c) of the question has not at all been answered as the entire data pertaining to whether there have been cost over-runs and irregularities in construction of the bridges was missing and the Committee directed the Ministry to furnish a revised reply. In reply the representative of the Ministry stated as follows:-

*"Right, Madam."*

## **OBSERVATIONS/RECOMMENDATIONS**

**64. The Committee note that through Unstarred Question No. 2982 dated 08 December, 2009 regarding Bridges on National Highways information was sought on the norms and criterion fixed for construction of bridges/overbridges on the rivers on various National Highways, the details of such bridges, the companies engaged in the construction, cost overruns, irregularities, action on those responsible for the delay, the likely date of commencement of those projects, etc. The assurance contained in the reply was that the information regarding (b) to (e) (i.e. other than the norms and criterion) was being compiled and will be laid on the Table of the House. The Committee's scrutiny of the Implementation Report laid a year later by the Ministry on the Table of the House revealed that the same did not contain vital information including the details of the cost overruns. The Committee are totally dissatisfied by the Ministry's attempt in not making available the requisite information as assured to the House. They take a serious view of this and desire that the entire data be submitted through a fresh Implementation Report to be laid invariably by the next session of Parliament. The Ministry should take necessary action to avoid such lapses in future.**

**65. The Committee also desire that the Ministry of Parliamentary Affairs, which laid the Implementation Report on the Table of the House, should also ensure that the Implementation Report should contain the entire information as assured to the House.**

## **H. Delay in Completion of GQP and NSEW Corridor**

- (i) USQ No. 4010 dated 15 December, 2009 regarding Delay in Completion of GQP and NSEW.

66. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

67. Through the question information regarding construction of GQP and NSEW Corridor, delay in completion of the project, the amount sanctioned/allocated/utilized in this project, quality of roads under this project and steps taken for expeditious and timely completion of GQP and NSEW Corridor and also compliance of quality norms was sought. The assurance contained in the reply was that the information was being compiled and would be laid on the table of the House.

68. The Implementation Report of this assurance was laid on the Table of the House on 24 November, 2010 in which the Ministry furnished State-wise list of projects delayed under GQP and NSEW Corridor as on 30 November, 2009.

69. The Committee after scrutiny of the above Implementation Report noted that part (g) regarding steps taken/proposed to be taken for the expeditious and timely completion of GQP and NSEW Corridor and to ensure compliance of quality norms in the construction of roads under these projects has not been answered. In reply the representative of the Ministry stated as follows:-

*"Of course, the Golden Quadrilateral has been fully awarded, only some portion of the NSEW is still to be awarded."*

70. The Committee desired to know about the steps taken/proposed to be taken for expeditious and timely completion of the project. In reply the representative of the Ministry stated as follows:-

*"I am told that there are two projects of J&K, one of Kerala of 54 Kms and one of West Bengal of 164 Kms..... There are the projects still to be awarded in NSEW."*

71. The Committee pointed out cases of cost overrun like Jaipur – Kishangarh project, in which cost was supposed to be Rs. 644 crore but total expenditure was Rs. 671 crore. The Committee further pointed out cost overrun in various other projects like Pune-Satara project, cost Rs. 146 crore but the project costed Rs. 224 crore, Tumkur-Haveri project, cost Rs. 304 crore but the project costed Rs. 371 crore. The Committee also noted cost overruns running into several crores and no action was taken in this regard. In reply, the representative of the Ministry stated as follows:-

*"Madam, the basic issue is that the GQP and NSEW has all been bid out on EPC basis. This was not on BOT basis..... if it was thought that there is going to be say, 1000 cubic metres of cost work and actual is 1200, then he will be paid for Rs. 1200. In the same way for the stone soling and bituminous works."*

72. On the cost overrun, the representative of the Ministry further stated as follows:-

*"Madam, there are a large number of reasons. One is of course that the quality itself varies. Second, certain non-BOQ items are involved. Third, if there is delay in time, then clearly he is entitled to escalation as per the contract..... all the contracts which were bid out on EPC, nearly all of them have had cost and time escalations. On the other hand now with BOT contracts.....cost and time overrun is very limited."*

### **OBSERVATIONS/RECOMMENDATIONS**



**73. The Committee note that the Implementation Report of the assurance given in reply to USQ No. 4010 dated 15 December, 2009 was laid on the Table of the House on 24 November, 2010 in which the information regarding State-wise list of projects delayed under Golden Quadrilateral Project (GQP) and North-South and East-West (NSEW) Corridor as on 30 November, 2009 was furnished. However, on scrutiny of the Implementation Report, the Committee find that the information sought in part (g) of the question and on which the assurance was pending, i.e. the steps taken/proposed to be taken for the expeditious and timely completion of GQP and NSEW Corridor and to ensure compliance of quality norms in the construction of roads under these projects has totally been left unanswered. The Committee deplore the casual attitude of the Ministry in implementing the assurances. Since the information sought through the question and on which the assurance has been pending is extremely important not only in the context of the need for expeditious and timely execution of GQP and NSEW Corridor but also from the quality of execution of the projects, the Committee desire that necessary action be taken to lay a supplementary Implementation Report containing the information assured on the Table of the House at the earliest.**

## **I. Complaints against Toll Plazas**

- (i) USQ No. 3148 dated 16 March 2010 regarding Complaints against Toll Plazas.

74. The above mentioned question and the reply given thereto are reproduced in Appendix-I.

75. The question sought information regarding constituting a Nodal Authority to manage the Toll Plazas on the National Highways, complaints of irregularities, conducting of inquiry in this regard, the action taken by the Government/NHAI against responsible persons and the corrective measures taken in this regard. The information contained was that Electronic Toll collection system installation programme is under consideration and a high level Committee for its implementation has been constituted in this regard.

76. During oral evidence the Committee desired to know whether any Nodal Authority as desired in the question has been set up. In reply the representative of the Ministry stated as follows:-

*"Madam, in this case, the assurance is on the last part, the corrective measures taken or proposed to be taken."*

77. In a written note submitted to the Committee the Ministry informed that Implementation Report of the above assurance has been sent to the Ministry of Parliamentary Affairs in which the Ministry stated as follows:-

*"(h)(i) The proposal for engaging the fee collecting agencies through open competitive bidding has already been approved and bidding process initiated.*

*(ii) Ministry of Road Transport & Highways (MoRT& H) had constituted a Committee under the Chairmanship of Shri Nandan Nilekani, Chairman, Unique Identification Authority of India (UIDA) to recommend the most suitable Electronic Toll Collection (ETC) technology for implementation throughout India. Subsequently, the Committee submitted its Report on 02.07.2010 recommending adoption of Radio Frequency Identification (RFID) based on Engineering Procurement and Contract (EPC), Gen-2, ISO 18000-6C Standards for Electronic Toll Collection on National Highways in India. Currently, MoRT&H is in the process of engaging a consultant for preparation of blueprint/guideline for the implementation of the selected Electronic Toll Collection (ETC) technology on all toll plazas on National Highways in the country.*

*By introduction of Electronic Toll Collection (ETC), the road user can travel seamlessly without stopping at the Toll Plazas and all the plazas will be connected to a Central Toll Clearing House (CTCH)."*

## **OBSERVATIONS/RECOMMENDATIONS**

**78. The Committee note that the Ministry of Road Transport and Highways had constituted a Committee under the Chairmanship of Shri Nandan Nilekani to recommend the most suitable Electronic Toll Collection (ETC) Technology for implementation throughout the country. At present the Ministry are in the process of engaging a Consultant for preparation of blueprint/guidelines for the implementation of the selected ETC technology on all toll plazas on National Highways in the country. The Committee desire that expeditious action should be taken to implement the proposal after due consideration with a view to ensuring not only complaint-free operation of toll plazas but also seamless travel of road users on the National Highways. The Ministry of Road Transport and Highways should also get the Implementation Report on the assurance made in this behalf laid on the Table of the House without any further delay.**

NEW DELHI;

29 August; 2011

-----  
7 Bhadrapada, 1933 (Saka)

**MANEKA GANDHI**

CHAIRPERSON  
COMMITTEE ON GOVERNMENT ASSURANCES

GOVERNMENT OF INDIA  
MINISTRY OF SURFACE TRANSPORT  
LOK SABHA STARRED QUESTION NO. 203

ANSWERED ON 13.12.1999

AMENDMENT IN MOTOR VEHICLE ACT, 1988

\*203. SHRI ASHOK PRADHAN

Will the Minister of Surface Transport be pleased to state:-

- (a) Whether the Government propose any amendments to the Motor Vehicles Act, 1988;
- (b) Whether the Government have also received some proposals from various States including the Delhi Government for making amendments in the said Act;
- (c) If so, the details thereof;
- (d) The time by which the Act is likely to be amended; and
- (e) If not, the reasons therefor?

ANSWER

MINISTER OF SURFACE TRANSPORT (SHRI RAJNATH SINGH)

(a): Yes, Sir.

(b)&(c): The Government has received proposals for amendments in the Motor Vehicles Act, 1988 from various State Governments including Government of NCT of Delhi. The suggestions made by the State Governments related to amendment in Sections 2(8), 2(28), 3(1), 4(1), 7(1), 7(2), 10(2), 14(2)(a), 15(1), 15(4), 16, 19, 24, 41(3), 41(7), 41(11), 49, 50, 51(5), 51(6), 51(10), 51(11), 52(1), 57(1), 58, 63, 66(3)(h), sub-section 3(a) of Section 71 & 74, 110(1), 129, 130 and Section 207.

(d)&(e): Since the Motor Vehicles Act falls in the Concurrent List of the Seventh Schedule of the Constitution, any amendment thereto involves consultation with the State Governments and also with various concerned Ministries and Department. Therefore, no time frame for carrying out amendments in the Motor Vehicles Act can be given.

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 1849  
ANSWERED ON 09.03.2010  
ENACTMENT OF NEW ROAD TRANSPORT ACT

1849. DEEPA DASHMUNSI

ASADUDDIN OWAISI

SHIVARAMAGOUDA SHIVANAGOUDA

CHANDULAL CHANDU BHAIYA SAHU

S. RAMASUBBU

M. K. RAGHAVAN

Will the Minister of Road Transport & highways be pleased to state:-

- (a) whether the Government is considering to review the existing Motor Vehicles Act;
- (b) if so, the details thereof;
- (c) whether an expert committee has been constituted by the Government in this regard;
- (d) if so, the details thereof and terms of reference of the said committee;
- (e) whether the Government proposes to define maximum speed limit on highways, cancel driving licence of the persons accused of road accident, increase terms of imprisonment and put an upper age limit for obtaining driving licence in the country;
- (f) if so, the details thereof; and
- (g) the time by which recommendations of the expert committee are likely to be submitted and implemented?

## ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI MAHADEO SINGH KHANDELA)

(a)to(d): In order to review the Motor Vehicles Act,1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S.Sunder, Distinguished Fellow, The Energy and Resources Institute(TERI) and former Secretary, Ministry of Surface Transport. The Committee has been mandated to look into various aspects of administration and regulation of vehicular traffic in the country, which inter-alia includes review of the system of grant of driving licence.

(e) & (f): Maximum speed limit for motor vehicles as well as driving norms have already been prescribed by the Government. There is no proposal to cancel the driving licence of the person accused of road accidents, to increase, to increase terms of imprisonment and fix upper age limit for getting a driving licence/driving a motor vehicle.

(g): Since the Act is to be reviewed in a comprehensive manner, no definite time frame for submission/implementation of the report can be envisaged at this stage.

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 2899  
ANSWERED ON 19.03.2008  
AMENDMENT TO NATIONAL HIGHWAYS AUTHORITY OF INDIA ACT

2899. SHRI IQBAL AHMED SARADGI

Will the Minister of Shipping, Road Transport & highways be pleased to state:-

- (a) whether the Government proposes to amend the National Highways Authority of India Act to incorporate changes in the functions and structure of the Authority;
- (b) if so, the details thereof; and
- (c) the time by which the final decision in this regard is likely to be taken?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K. H. MUNIYAPPA)

(a) Yes, Sir.

(b) Subsequent to the approval of the Cabinet on restructuring proposal of National Highways Authority of India (NHAI), the NHAI Act 1988 is required to be amended to implement the following decisions:

(i) to increase the number of full-time members of the Authority from five to six; and

(ii) to increase the number of part-time members of the Authority from four to six.

(c) This Ministry conveyed intention to move for leave to introduce the National Highways Authority of India (Amendment) bill, 2007 during Winter Session of Parliament and also to introduce the bill. The bill could not be introduced in that Session. Fresh notice has been issued to introduce the NHAI (Amendment) bill during the current Session.



GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 4209  
ANSWERED ON 23.04.2008  
ASSESSMENT OF CONDITION OF NHs

4209. SHRI RAKESH SINGH

Will the Minister of Shipping, Road Transport & highways be pleased to state:-

- (a) whether the Union Government has conducted any survey through vehicles equipped with state-of-the-art technology to assess the condition of the National Highways in the country;
- (b) if so, the details thereof;
- (c) the results of the said survey conducted in the country, State-wise, particularly in Madhya Pradesh; and
- (d) the steps taken by the Government for improving the condition of the National Highways?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K. H. MUNIYAPPA)

- (a) to (c) The Union Government through Central Road Research Institute (CRRI) had conducted a road inventory survey through instrumented vehicle including assessment of road condition on entire National Highways Network in the country, during 1984-87. Further, a research scheme for GIS based National Highway Information System has been sanctioned by the Ministry in the year 2005, which is being implemented through CRRI. Under this scheme, CRRI is collecting road inventory data including assessment of road condition using state-of-art technology with the help of network survey vehicle on National Highways network (excluding National Highways covered under NHDP Phase I & II). National Highways Authority of India (NHAI) is also collecting data for the National Highways entrusted with NHAI. The collection of information about the condition of the National Highways is in progress. The details of the findings will be presented by CRRI while finalizing digitized GIS based National Highway Information System after collecting the complete information.
- (d) The Development and improvement of National Highways is a continuous process and the works are taken up depending upon inter-se-priority and availability of funds.

GOVERNMENT OF INDIA

MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA STARRED QUESTION NO. 42

ANSWERED ON 7.7.2009

SLUGGISH PROGRESS IN HIGHWAY PROJECTS

\*42. SHRI ANANDRAO VITHOBA ADSUL

Will the Minister of Road Transport & highways be pleased to state:-

- (a) whether the National Highways Authority of India has submitted a report to the Government on the reasons behind the sluggish progress reported in implementation of the Highway projects;
- (b) if so, the details thereof and the response of the Government on the findings of the Report;
- (c) whether the Model Concession Agreement (MCA) hinders the execution of the said projects;
- (d) if so, the reaction of the Government thereto;
- (e) whether private investors have expressed difficulty in supporting Highway projects due to certain provision of the MCA, particularly the termination clause;
- (f) if so, the response of the Government thereto; and
- (g) the corrective measures being taken by the Government?

## ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) to (b) : No, Sir, Review of progress of implementation of National Highways Development Project (NHDP) by the National Highways Authority of India (NHAI) is an ongoing process. During the process of review various constraints in implementation are identified and necessary steps are taken for resolution of the issues so as to ensure timely implementation of the project. Modes of delivery, process of pre-qualification, Model Concession Agreement and effect of global slowdown, etc. are some of the issues which have been identified in this regard on the basis recent review. The reply to other parts of the question is annexed.

(c) to (g): Model Concession Agreement (MCA) lays down the framework for development of highways on Public Private Partnership (PPP) mode. The private investors have pointed out some difficulties in regard to some provisions of the MCA including the clause dealing with termination of the contract prematurely by the Authority and variability of concession period. It is the endeavour of the Government to address various issues after due consultations with all concerned.

GOVERNMENT OF INDIA

MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 4433

ANSWERED ON 4.8.2009

CONSTRUCTION OF QUALITY ROADS

4433. SHRI RAVINDRA KUMAR PANDEY

Will the Minister of Road Transport & highways be pleased to state:-

- (a) whether some of the National Highways constructed recently were damaged in a very short span of time;
- (b) if so, the details thereof during each of the last three years and the current year alongwith the reasons therefor;
- (c) whether any enquiry was conducted in the matter;
- (d) if so, the details and the outcome thereof; and
- (e) the action taken against agencies/ persons responsible?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI R.P.N. SINGH)

(a) to (e) Yes, Sir. Two instances of damages had occurred on National Highways (NHs) during 2007-08. These damaged stretches were between km 226 to km 264 on NH-48 in the State of Karnataka and on NH-1C (Domel-Katra road) in the State of Jammu & Kashmir. Both the sections of the road were repaired and made traffic worthy in the year 2008-09. Enquiry has been initiated regarding the damage on NH-48. The contract was terminated in November, 2008 and the matter is now under arbitration. An enquiry has been ordered regarding the damage on NH-1C and its proceedings are in progress.

GOVERNMENT OF INDIA

MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA STARRED QUESTION NO. 265

ANSWERED ON 08.10.2009

ROAD SAFETY

\*265. SHRI VIKRAMBHAI ARJANBHAI MAADAM

Will the Minister of Road Transport & highways be pleased to state:-

- (a) whether the National Highways Authority of India (NHAI) has decided to cross-check the design of projects on safety grounds in all the upcoming projects across the country;
- (b) if so, the details thereof;
- (c) whether the NHAI also proposes to conduct safety audit of projects on their completion;
- (d) if so, the details thereof; and
- (e) the further steps taken/contemplated to ensure safety of roads?

## ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) to (e) Projects taken up by National Highways Authority of India (NHAI) are based on Detailed Project Reports (DPRs)/ Feasibility Reports prepared by design consultants as per the norms and guidelines laid down by Indian Roads Congress (IRC), which cater for safety aspects also. A system is also in place for Peer Review of DPRs and proof checking of the designs of major structures through a proof consultant in case of projects taken up through Engineering Procurement Contract (EPC). During the implementation stage of the projects, the supervision consultants/independent consultants review the project designs. Reply to parts (c) to (e) is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (c) TO (e) OF LOK SABHA STARRED QUESTION NO. 265 FOR ANSWER ON 8TH DECEMBER, 2009 ASKED BY SHRI AHIR VIKRAMBHAI ARJANBHAI MAADAM AND SHRI R.K. SINGH PATEL REGARDING ROAD SAFETY

(c) & (d) Safety audit of 2,825 km of completed sections were undertaken by National Highways Authority of India (NHAI) and requisite safety measures were either included in the six-laning projects or in Operation & Maintenance (O&M) contracts. In upcoming projects, the system is being strengthened as it requires now to appoint a safety consultant to review the project designs, to conduct the safety audit of completed projects and also once in every accounting year during O&M stage.

(e) A Road Safety Cell has been created within NHAI. One safety officer has been designated in each Regional Office of NHAI to oversee the safety measures during construction as well as O&M of the project stretches. Ministry is also contemplating to set up a National Road Safety Board (NRSB) based on Sundar Committee Report.

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 2982  
ANSWERED ON 08.12.2009  
BRIDGES ON NATIONAL HIGHWAYS

2982. SHRI HUKAMDEO NARAYAN YADAV

SHRI JAI PRAKASH AGARWAL

Will the Minister of Road Transport & highways be pleased to state:-

- (a) The norms and criteria fixed for construction of bridges/overbridges on the rivers on various National Highways including Delhi and Bihar;
- (b) the details and number of the bridges/overbridges on the various National Highways alongwith the companies engaged in the construction of the said bridges and the cost involved therein, State-wise, project-wise and river-wise;
- (c) whether there has been cost overruns and irregularities in the construction of these projects;
- (d) if so, the details thereof alongwith the time by which the said projects are likely to be commenced and completed; and
- (e) the steps taken/proposed to be taken by the Government in this regard and to punish the companies responsible for the delay?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI R.P.N. SINGH)

- (a): Bridges/overbridges are constructed on National Highways as per Standards and Design Codes of Indian Road Congress and Ministry's Specifications for Road and Bridge works.
- (b) to (e): Information is being compiled and will be laid on the table of House.

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 4010

ANSWERED ON 15.12.2009

DELAY IN COMPLETION OF GQP AND NSEW CORRIDOR

4010. Shri GOWDAR MALLIKARJUNAPPA SIDDESWARA

RAOSAHEB PATIL DANVE

RAGHUVANSH PRASAD SINGH

SURESH KODIKUNNIL

HUKAMDEO NARAYAN YADAV

JAI PRAKASH AGARWAL

JAGADA NAND SINGH

Will the Minister of Road Transport & highways be pleased to state:-

- (a) whether the work of construction on the Golden Quadrilateral Project (GQP) and East-West and North-South (NSEW) Corridor has been completed;
- (b) if so, the details thereof and if not, the reasons for delay in its completion, State- wise and project-wise;
- (c) the amount sanctioned/allocated/utilised on the said work, project-wise and State-wise;
- (d) the details of the total length of roads covered/targeted to be covered under GQP and NSEW Corridor alongwith the present status of the works being carried out in various States, State-wise and project-wise including Bihar;
- (e) whether the quality of roads constructed under GQP is sub-standard;
- (f) if so, the details thereof, State-wise and project-wise; and (g) the steps taken/proposed to be taken by the Government for expeditious and timely completion of GQP and NSEW Corridor and to ensure compliance of quality norms in the construction of roads under these projects?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI R.P.N. SINGH)

- (a) & (g) The information is being compiled and will be laid on the Table of the House.



GOVERNMENT OF INDIA

MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3148

ANSWERED ON 16.03.2010

COMPLAINTS AGAINST TOLL PLAZAS

3148. SAROJ PANDEY

EKNATH MAHADEO GAIKWAD

E.G. SUGAVANAM

KHATGAONKAR PATIL BHASKARRAO BAPURAO

RANJAN PRASAD YADAV

Will the Minister of Road Transport & highways be pleased to state:-

- (a) whether the Government/NHAI has constituted any Nodal Authority to manage the Toll Plazas on the National Highways;
- (b) if so, the details thereof;
- (c) whether the Government has received complaints of irregularities including issuance of fake receipts and poor management of toll plazas etc. in toll collection centres functioning in the country;
- (d) if so, the details thereof, NH and State-wise alongwith the reaction of the Government thereto;
- (e) whether the Government has conducted any inquiry in this regard;
- (f) if so, the details thereof;
- (g) the action taken by the Government/NHAI against the persons managing toll plazas found to be involved in such irregularities; and
- (h) the corrective measures taken/ proposed to be taken to check irregularities in toll collection?

## ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI R.P.N. SINGH)

(a): No, Sir.

(b): Does not arise.

(c) & (d): Details including action in this regard are enclosed as Annex.

(e) & (f): No, Sir. However, if such complaints of fake tickets are received, a decoy team is sent to the plaza. The member of this team crosses the plaza during different shifts using different type of vehicles continuously for six days. The tickets so purchased by them are verified from the authentic record. Some times officers of National Highways Authority of India (NHAI) also visit the plaza for verifying the complaint. Action is initiated as per finding of such verification.

(g): As per details given under parts (c) and (d) above.

(h): Following corrective measures are under consideration to check the irregularities:-

(i) The proposal for auctioning of the plaza by open competitive bidding is under consideration.

(ii) Electronic toll collection system installation programme is under consideration and a high level committee for its implementation has been constituted in this regard.

**ANNEX** REFERRED TO IN REPLY TO PARTS (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO. 3148 FOR ANSWER ON 16.3.2010 ASKED BY KUMARI SAROJ PANDEY, SHRI B.B. PATIL, SHRI EKNATH M. GAIKWAD, SHRI MADHU GOUD YASKHI, PROF. (DR.) RANJAN PRASAD YADAV AND SHRI E.G. SUGAVANAM REGARDING COMPLAINTS AGAINST TOLL PLAZAS

| Name of the Section (Plaza)  | Period        | NH No. | Details of the complaint  | Action Taken  |
|------------------------------|---------------|--------|---|---|
| Gurgaon-Kotputali (Bilaspur) | January, 2008 | 8      | About 500 metres away from the plaza at a police barrier six tickets taken from truck drivers by the local police were found to be fake.  | FIR was filed against the four booth operators. Collection agency was terminated. Penal recovery as per provisions of the contract was made.                                |
| Kajali-Manor (Charoti)       | July, 2007    | 8      | During a discreet study by an independent empanelled agency, use of fake ticket was detected. Also a complaint was received from Shri D. B. Shingda, MP, Lok Sabha in April 2008. | FIR was filed against the collection agency as the involvement was found at agency level. Agency was terminated and recoveries as per provisions of the contract were made. |
| Barun-Barachati (Sau Kala)   | July, 2009    | 2      | A complaint was received from Shri Hari Manjhi, Hon'ble M.P. Lok Sabha in July, 2009.   | After receipt of the complaint the plaza was put on surveillance and discreet checks were conducted at the plaza but no fake tickets were detected at the plaza.            |

**Extracts from Manual of Practice & Procedure in the  
Government of India, Ministry of Parliamentary Affairs, New Delhi**

|   |   |
|---|---|
| Definition                              | <p><b>8.1</b> During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at Annex 3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.</p> <p><b>8.2</b> When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.</p>   |
| Deletion from the list of assurances    | <p><b>8.3.1</b> If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of assurances. Such action will require prior approval of the Minister.</p> <p><b>8.3.2</b> Departments should make request for dropping of assurances immediately on receipt of statement of assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.</p> |
| Time limit for fulfilling and assurance | <p><b>8.4.1</b> An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.</p>   |
| Extension of time for                   | <p><b>8.4.2</b> If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on</p>   |

|  |  |
|--|--|
| fulfilling an assurance                    | Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.  |
| Registers of assurances                    | <p><b>8.5.1</b> The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at Annex 4 after which the assurance will be passed on to the concerned section.</p> <p><b>8.5.2</b> Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such assurances and keep a watch thereon in a register as at Annex 5.</p> <p><b>8.5.3</b> The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session wise.</p>   |
| Role of Section Officer and Branch Officer | <p><b>8.6.1</b> The Section Officer incharge of the concerned section will:</p> <ul style="list-style-type: none"> <li>(a) scrutinise the registers once a week;</li> <li>(b) ensure that necessary follow-up action is taken without any delay whatsoever;</li> <li>(c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and</li> <li>(d) review of pending assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the assurances.</li> </ul> <p><b>8.6.2</b> The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.</p>   |
| Procedure for fulfilment of an assurance   | <p><b>8.7.1</b> Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part 61crutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.</p> <p><b>8.7.2</b> Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at Annex 6, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary</p> |

Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.

**8.7.3** The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

**8.8** The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House vis-à-vis assurance on the same subject

**8.9** Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma (Annex 6) in the manner already described in para 8.7.2.

Committees on Government Assurances  
LSR 323,324  
RSR 211-A

**8.10** Each House of Parliament has a Committee on Government assurances nominated by the Speaker/Chairman. It scrutinized the implementation reports and the time taken in the scrutinized of Government assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

Reports of the Committees on Government Assurances

**8.11** The department will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two committees for remedial action wherever called for.

Effect on assurances on dissolution of the Lok Sabha

**8.12** On dissolution of the Lok Sabha, all assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a specific recommendation regarding the assurances to be dropped or retained for implementation by the Government.

## **MINUTES**

### THIRD SITTING

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 20 October, 2010 in Committee Room 'D', Parliament House Annexe, New Delhi.

The Committee sat from 1100 hours to 1245 hours on Wednesday, 20 October, 2010.

### PRESENT

#### CHAIRPERSON

Shrimati Maneka Gandhi

#### Members

2. Shri Mohan Jena
3. Shri Raghuvir Singh Meena
4. Rajkumari Ratna Singh
5. Dr. M. Thambidurai

#### Secretariat

1. Shri P. Sreedharan - Joint Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Smt. Veena Kumari - Deputy Secretary

#### Ministry of Road Transport & Highways

1. Shri R.S. Gujral, Secretary (RT&H)

2. Shri A.V. Sinha, DG (RD)
3. Shri S.K. Puri, ADG
4. Shri S.K. Dash, JS (T&A)
5. Shri Raghav Chandra, JS (Highways)
6. Shri Sanjay Bandopadhyaya, JS (LA&C)
7. Shri S.K. Marwah, CE (P-1)
8. Shri Chaman Lal, CE (P-4)
9. Shri K.C. Verkyachan, CE (P-6)
10. Shri A.K. Sharma, CE (S&R)(B)

#### **NHAI**

11. Shri S.I. Patel, Member (Project), NHAI
12. Shri B.N. Singh, Member (Project), NHAI
13. Shri V.L. Patankar, Member (Tech), NHAI
14. Shri Vishnu Darbari, GM (Coordination)

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee took oral evidence of the representatives of Ministry of Road Transport & Highways in connection with the pending assurances. The Committee sought certain clarifications with regard to pending assurances (Sl. No. 1 to 5) which were replied to by the representatives of the Ministry. The Committee decided to review the remaining assurances on 28 October, 2010.

2. A verbatim record of the proceedings has been kept.

***The Committee then adjourned.***

**Annexure-II**

**MINUTES**



## FOURTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 28 October, 2010 in Committee Room 'G-074', Parliament Library Building, New Delhi.

The Committee sat from 1100 hours to 1215 hours on Thursday, 28 October, 2010.

### PRESENT

#### CHAIRPERSON

Shrimati Maneka Gandhi

#### Members

2. Shri Mohan Jena
3. Shri Raghuvir Singh Meena
4. Rajkumari Ratna Singh
5. Shri Hukamdeo Narayan Yadav

#### Secretariat

1. Shri P. Sreedharan - Joint Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Smt. Veena Kumari - Deputy Secretary

#### Ministry of Road Transport & Highways

1. Shri R.S. Gujral, Secretary (RT&H)
2. Shri A.V. Sinha, DG (RD) & SS
3. Shri S.K. Puri, ADG
4. Shri S.K. Dash, Joint Secretary (T&A)
5. Shri Raghav Chandra, Joint Secretary (Highways)

6. Shri Sanjay Bandopadhyaya, Joint Secretary (LA&C)
7. Shri S.K. Marwah, Chief Engineer
8. Shri Chaman Lal, Chief Engineer
9. Shri K.C. Verkyachan, Chief Engineer
10. Shri A.K. Sharma, Chief Engineer
11. Shri C. Kandaswamy, Chief Engineer
12. Shri V.S. Prasad, Chief Engineer

**NHAI**

13. Shri Brijeshwar Singh, Chairman, NHAI
14. Shri S.I. Patel, Member (Project), NHAI
15. Shri B.N. Singh, Member (Project), NHAI
16. Shri V.L. Patankar, Member (Tech), NHAI
17. Shri Vishnu Darbari, GM (Coordination)

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee resumed the oral evidence of the representatives of Ministry of Road Transport & Highways in connection with the pending assurances. The Committee sought certain clarifications with regard to pending assurances (Sl. No. 5 to 15) which were replied to by the representatives of the Ministry /NHAI. The Committee decided to review the remaining assurances on a later date.

2. A verbatim record of the proceedings has been kept.

***The Committee then adjourned.***

**Annexure-III**

**MINUTES**

SIXTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 01 December, 2010 in Committee Room '62', Parliament House, New Delhi.

The Committee sat from 1500 hours to 1630 hours on Wednesday, 01 December, 2010.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Anandrao Adsul
3. Dr. Kakoli Ghosh Dastidar
4. Shri Raghuvir Singh Meena
5. Shri Manohar Tirkey
6. Shri Hukamdeo Narayan Yadav

Secretariat

1. Shri P. Sreedharan - Joint Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Smt. Veena Kumari - Deputy Secretary

Ministry of Road Transport & Highways

1. Shri R.S. Gujral, Secretary (RT&H)
2. Shri S.K. Dash, Joint Secretary (T&A)
3. Shri Raghav Chandra, Joint Secretary (Highways)

4. Shri Sanjay Bandopadhyaya, Joint Secretary (LA&C)
5. Shri S.K. Marwah, Chief Engineer
6. Shri Chaman Lal, Chief Engineer
7. Shri K.C. Verkyachan, Chief Engineer
8. Shri Kamlesh Kumar, Chief Engineer
9. Shri A.K. Sharma, Chief Engineer
10. Shri Ashok Kumar, Chief Engineer

**NHAI**

11. Shri Brijeshwar Singh, Chairman, NHAI
12. Shri B.N. Singh, Member (Project), NHAI
13. Shri Rajiv Yadav, Member (A), NHAI
14. Shri S.S. Nahar, CGM (Coordination)

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee resumed the oral evidence of the representatives of Ministry of Road Transport & Highways in connection with the pending assurances. The Committee sought certain clarifications with regard to pending assurances (Sl. No. 16 to 26) which were replied to by the representatives of the Ministry /NHAI. The Committee decided to review the remaining assurances on a later date.

2. A verbatim record of the proceedings has been kept.

***The Committee then adjourned.***

**Annexure-IV**

**MINUTES**

**SEVENTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 13 December, 2010 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1615 hours on Monday, 13 December, 2010.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Anandrao Adsul
3. Rajkumari Ratna Singh
4. Dr. M. Thambidurai
5. Shri Hukamdeo Narayan Yadav

Secretariat

1. Shri P. Sreedharan - Joint Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Smt. Veena Kumari - Deputy Secretary

Ministry of Road Transport & Highways

1. Shri R.S. Gujral, Secretary (RT&H)
2. Shri R.P. Indoria, ADG
3. Shri S.K. Dash, Joint Secretary (T&G)
4. Shri Sanjay Bandopadhyaya, Joint Secretary (LA&C)
5. Shri Chaman Lal, Chief Engineer
6. Shri K.C. Verkyachan, Chief Engineer
7. Shri A.K. Sharma, Chief Engineer
8. Shri C. Kandaswamy, Chief Engineer

9. Shri Ashok Kumar, Chief Engineer

**NHAI**

10. Shri Brijeshwar Singh, Chairman,

11. Shri J.N. Singh, Member (Finance),

12. Shri B.N. Singh, Member (Project),

13. Shri V.L. Patankar, Member (Tech),

14. Shri S.S. Nahar, CGM (Coordination)

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee resumed the oral evidence of the representatives of Ministry of Road Transport & Highways in connection with the pending assurances. The Committee sought certain clarifications with regard to pending assurances (Sl. No. 27 to 33) which were replied to by the representatives of the Ministry /NHAI. The Committee decided to review the remaining assurances on a later date.

2. A verbatim record of the proceedings has been kept.

***The Committee then adjourned.***

**MINUTES**

FOURTEENTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 27 May, 2011 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1630 hours on Friday, 27 May, 2011.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Anandrao Adsul
3. Shri Mohan Jena
4. Shri Bishnu Pada Ray
5. Rajkumari Ratna Singh
6. Shri Manohar Tirkey
7. Shri Hukumdeo Narayan Yadav

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Smt. Veena Kumari - Deputy Secretary

Ministry of Road Transport and Highways

1. Shri R.S. Gujral, Secretary (RT&H)
2. Shri R.P. Indoria, ADG-I
3. Shri Kamlesh Kumar, ADG-II
4. Shri S.K. Dash, Joint Secretary (T&G)
5. Shri Sanjay Bandopadhyaya, Joint Secretary (LA&C)
6. Shri S.K. Marwah, Chief Engineer (P-I)
7. Shri Chaman Lal, Chief Engineer (P-4)
8. Shri C. Kandasamy, Chief Engineer (S&R)(R)
9. Shri A.K. Sharma, Chief Engineer (S&R)(B)

**NHAI**

10. Dr. J.N. Singh, Member(Finance)
11. Shri V.K. Sharma, CGM (Coordination & LA)
12. Shri M.P. Sharma, CGM (Tech)
13. Shri S.C. Jindal, CGM (Tech)
14. Shri R.K. Singh, CGM (Tech)
15. Shri B.S. Singla, CGM (Tech)
16. Shri G. Suresh, CGM (FA)

At the outset, the Hon'ble Chairperson welcomed the Members and apprised them briefly about the agenda for the sitting.



2. Thereafter, the Committee reviewed the pending assurances (Sl. No. 34 to 40) and sought certain clarifications, which were replied to by the representatives of the Ministry. The Committee having not been satisfied with the replies furnished in the Implementation Reports in respect of replies given to SQ No. 265 dated 08 December, 2009 regarding Road Safety and USQ No. 2982 dated 08 December, 2009 regarding Bridges on National Highways, directed the Ministry to make good the deficiencies in the Implementation Report in respect of these two assurances. The Committee decided to treat these as part implementation and desired to implement the assurances by furnishing complete information. As the evidence remained inconclusive, the Committee decided to consider the remaining pending assurances on 09th June, 2011.

3. A verbatim record of the sitting has been kept.

***The Committee then adjourned.***

**MINUTES**

**FIFTEENTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 09 June, 2011 in Committee Room 'D', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1600 hours on Thursday, 09 June, 2011.

**PRESENT**

**CHAIRPERSON**

Shrimati Maneka Gandhi

**Members**

2. Dr. Kakoli Ghosh Dastidar
3. Rajkumari Ratna Singh
4. Shri Manohar Tirkey
5. Shri Hukumdeo Narayan Yadav

**Secretariat**

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri D.S. Malha - Additional Director
4. Smt. Veena Kumari - Deputy Secretary

**Ministry of Road Transport and Highways**

1. Shri R.S. Gujral, Secretary (RT&H)
2. Shri R.P. Indoria, ADG-I
3. Shri S.K. Dash, Joint Secretary (E)

4. Shri Raghav Chandra, Joint Secretary (Highways)
5. Shri Sanjay Bandopadhyaya, Joint Secretary (LA&C)
6. Shri Nitin R. Gokarn, Joint Secretary (T)
7. Shri S.K. Marwah, Chief Engineer (P-I)
8. Shri Chaman Lal, Chief Engineer (P-4)
9. Shri K.C. Verkyachan, Chief Engineer (P-6)
10. Shri C. Kandasamy, Chief Engineer (S&R)(R)
11. Shri A.K. Sharma, Chief Engineer (S&R)(B)

**NHAI**

12. Shri Rajiv Yadav, Member (Admn)
13. Dr. J.N. Singh, Member(Finance)
14. Shri B N. Singh, Member(Project)
15. Shri V.L. Patankar, Member (Tech)
16. Shri M.P. Sharma, CGM (Tech)
17. Shri S.C. Jindal, CGM (Tech)
18. Shri R.K. Singh, CGM (Tech)
19. Shri B.S. Singla, CGM (Tech)

At the outset, the Hon'ble Chairperson welcomed the Members and apprised them briefly about the agenda for the sitting.

2. Thereafter, the Committee reviewed the pending assurances (Sl. No. 41 to 52) and sought certain clarifications, which were replied to by the representatives of the Ministry.

The evidence was completed.

3. A verbatim record of the sitting has been kept.

***The Committee then adjourned.***

**MINUTES**

**EIGHTEENTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 23 August, 2011 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1600 hours on Tuesday 23 August, 2011.

PRESENT

IN THE CHAIR

Shri Anandrao Adsul

Members

2. Shri Dara Singh Chauhan
3. Shri Mohan Jena
4. Rajkumari Ratna Singh
5. Dr. M. Thambidurai
6. Shri Hukumdeo Narayan Yadav

Secretariat

1. Shri R.S. Kambo - Director
2. Shri D.S. Malha - Additional Director
3. Smt. Veena Kumari - Deputy Secretary

At the outset, in the absence of the Chairperson, Shri Anandrao Adsul was chosen as Chairman under rule 258(3) of Rules of Procedure and Conduct of Business in Lok Sabha. Thereafter, the Committee considered and adopted the following draft reports without any amendment:-

- (i) 15th Report regarding review of pending assurances pertaining to Ministry of Civil Aviation.
- (ii) 16th Report regarding requests for dropping of assurances (acceded to).
- (iii) 17th Report regarding requests for dropping of assurances (not acceded to).
- (iv) 18th Report regarding review of pending assurances pertaining to Ministry of Road Transport and Highways.

2. The Committee authorized the Chairperson to finalise the Reports and present them to the House.

***The Committee then adjourned.***